

SHRI NATH PAI : No, Sir. Six months later, they cannot reply. If you still think there is no point of order, do I take it that they are not required to answer questions ?

SHRI MANUBHAI PATEL : This was what I submitted earlier. Under cover of a point of order, he raises certain questions.

SHRI NATH PAI : They are required, under the rules, to answer questions.

MR. SPEAKER : No.

SHRI NATH PAI : No? Is it your ruling that they are not required to answer questions.

MR. SPEAKER : I said there is no point of order.

SHRI NATH PAI : It has taken them 7 months to answer a question. Why ?

MR. SPEAKER : There is no point of order. The Minister shall not reply to his question. It is happening every day, and a debate is being held on a point of order. I am a helpless witness to this. It is unfortunate. If something was said on an earlier occasion and something else is said now, it cannot be the subject of a point of order. He can raise an objection. This is a delicate matter in which the Prime Minister....

SHRIMATI INDIRA GANDHI : I only wanted to say that the hon. Member read only half the sentence.

SHRI NATH PAI : No, no.

SHRIMATI INDIRA GANDHI : After reading out the question, from the answer the hon. Member read out : 'Government have no information..' and stopped there. The full answer was :

"Government have no information that this church has any income. It is understood that religious ceremonies are held in the church once a year, which are attended by Indians and Ceylonese".

MR. SPEAKER : Papers to be laid on the Table Dr. V. K. R. V. Rao.

श्री मधु सिमये : प्वाइंट आफ आर्डर का क्या हुआ है ?

MR. SPEAKER : No point of order.

12-38 Hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF THE KANDLA PORT TRUST

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : On behalf of Dr. V. K. R. V. RAO, I beg to relay on the Table a copy of the Annual Accounts of the Kandla Port Trust for the year 1965-66 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [*Placed in Library, See No. LT-271/68*].

ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR AND UNIVERSITY GRANTS COMMISSION AMENDMENT RULES

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1965-66.

(ii) A statement showing reasons for delay in laying the above Report. [*Placed in Library, See No. LT-272/68*].

(2) A copy of the University Grants Commission (Terms and Conditions of Service of Employees) Amendment Rules, 1968, published in Notification No. G. S. R. 258 in Gazette of India, dated the 10th February, 1968, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [*Placed in Library See No. LT-273/68*].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS

DR. RAM SUBHAG SINGH : I beg to lay on the Table the following statements showing the action taken by Govern-